MINUTES OF MEETING NO. 20/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED 30.01.2020

Meeting No. 20/80 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 30.01.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2.	Shri B. C. Nayak, D. O.	DHI
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar	Consultant
6.	Shri K.V. Tirumala, Deputy DGFT	DGFT
7.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting 18/20 dated 02.01.2020 were circulated on 23.01.2020 respectively, to all the members of the Committee. However no comments were received so the said minutes were unanimously approved.

MEETING NUMBER: 20/80-ALC2/2019 **MEETING DATE:** 30.01.2020

1	**Case No.: 78/6/83-ALC1/2015**	Party Name: ECOCAT INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the comments for import items at No. Sl. 1 to 4 was already given by **MSME** and the case was again referred to **MSME** on 26.12.2019 for comments on import items at Sl. No. 5 & 6. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting comments. Case is deferred.			

2	**Case No.:5/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 29.07.2019 followed by reminders on 06.11.2019, 26.12.2019 and again on 03.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

3	**Case No.:186/15/80-ALC2/2018**	Party Name: TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00528/AM19/	RLA File :07/24/040/00157/AM17/	Lic.No/Date:0710110332 29.08.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** for examination of the case on 22.08.2019 followed by reminders on 04.11.2019 & 26.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MeitY** for expediting the comments. Case is deferred.			

4	**Case No.:404/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:20/80-ALC2/2019& 30.01.2020	**Status:**
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 26.12.2019 for examination of the case. However, the representative of **DPIIT** informed in the meeting that **DPIIT** did not receive the complete set of application. Therefore, the Committee decided to send again the complete set of application to **DPIIT** for examination of the case. Case is deferred.			

5	**Case No.:94/15/80-ALC2/2018**	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

6	**Case No.: 108/15/80-ALC2/2018**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00450/AM19/	RLA File :05/23/040/00116/AM18/	Lic.No/Date:0510403207 22.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by reminders on 22.11.2019 & 16.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

7	**Case No.: 3/18/80-ALC2/2019**	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00248/AM20/	RLA File :04/24/040/00094/AM18/	Lic.No/Date:0410163413 10.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai & the firm** and in this regard an email was sent on 27.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

8	**Case No.:405/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 26.12.2019 for examination of the case. However, the representative of **DPIIT** informed in the meeting that **DPIIT** did not receive the complete set of application. Therefore, the Committee decided to send again the complete set of application to **DPIIT** for examination of the case. Case is deferred.			

9	**Case No.:394/15/80-ALC2/2018**	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 11.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

10	**Case No.:121/15/80-ALC2/2018**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00463/AM19/	RLA File :04/24/040/00009/AM19/	Lic.No/Date:0410164238 23.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MeitY** on 21.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

11	**Case No.:122/15/80-ALC2/2018**	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00464/AM19/	RLA File :05/24/040/00047/AM19/	Lic.No/Date:0510406269 27.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to call the firm for personal hearing along with **sample of export product and input blank on the advice of Consultant (Tech 3),** in the forthcoming NC meeting, as the reply dated 23.02.2019 furnished by the firm is incomplete. Case is deferred.			

12	**Case No.:11/6/80-ALC2/2019**	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00082/AM20/	RLA File :05/24/040/00233/AM19/	Lic.No/Date:0510407270 23.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to call the firm for personal hearing along with **sample of export product and input blank on the advice of Consultant (Tech 3),** in the forthcoming NC meeting as the reply furnished by the firm is incomplete. Case is deferred.			

13	**Case No.: 3/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

14	**Case No.: 4/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

15	**Case No.: 5/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

16	**Case No.: 12/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

17	**Case No.:22/12/80-ALC2/2018**	Party Name: CPS OIL & GAS EQUIPMENTS PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 18.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

18	**Case No.:1/12/80-ALC2/2018**	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that minutes were erroneously recorded for Meeting 18/80 dated 02.01.2020. The Committee observed that the hardcopy of the application has not been received from the firm & **RA, Mumbai** and in this regard a letter was sent to **RA, Mumbai** on 05.02.2019 followed by reminders on 05.04.2019, 09.05.2019, 07.06.2020, 03.02.2020. . However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

19	**Case No.: 23/12/80-ALC2/2018**	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP. KULKARNI	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 09.05.2019 followed by reminders on 24.07.2019, 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

20	**Case No.:267/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 29.07.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

21	**Case No.:276/15/80-ALC2/2018**	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00618/AM19/	RLA File :03/94/040/00758/AM19/	Lic.No/Date:0310825749 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MeitY** was sent to the firm on 27.09.2019 followed by reminders on 19.11.2019 & 27.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

22	**Case No.: 14/6/80-ALC2/2019**	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

23	**Case No.:20/14/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 14.01.2020. However, no reply has been received from the firm, the Committee decided to wait for reply of the firm. Case is deferred.			

24	**Case No.:7/14/80-ALC2/2018**	Party Name: ROTZLER SERVICES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00323/AM19/	RLA File :07/24/040/00236/AM19/	Lic.No/Date:0710114403 16.01.2019	Approved

Decision: The Committee considered the case as per agenda and decided to **ratify** the norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84311010	Free Wheel Assembly TH2 CW / CC	1	84835090	Brake Shaft TH2	As per GN-4
		2	84836090	Brake Clutch Thrust Washer	As per GN-4
		3	73182990	Retainer - Spirolox	As per GN-4

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

25	**Case No.:300/15/80-ALC2/2018**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00642/AM19/	RLA File :09/24/040/00487/AM19/	Lic.No/Date:0910067093 18.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 01.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

26	**Case No.:313/15/80-ALC2/2018**	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00655/AM19/	RLA File :05/24/040/00627/AM19/	Lic.No/Date:0510409545 31.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 19.11.2019 followed by a reminder on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

27	**Case No.:15/6/80-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00086/AM20/	RLA File :11/24/040/00024/AM19/	Lic.No/Date:1110028485 04.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 21.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

28	**Case No.:310/15/80-ALC2/2018**	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 21.08.2019 followed by reminders on 04.11.2019 & 16.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

29	**Case No.:324/15/80-ALC2/2018**	Party Name: SWASTIK TUNGSTEN PVT LTD	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00666/AM19/	RLA File :03/95/040/01213/AM19/	Lic.No/Date:0310827084 15.02.2019	Deferred

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per advice of MSME:

1. As per certificate of analysis, 13.7% Mn, 3.1% Ni, 7.6 % Zn, 12.6 % Fe & 2.9% Cu is there in imported powder, the firm to give recovery percentage of each item & the value of the product.

Case is deferred.

30	**Case No.:6/1/80-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MeitY** was sent to the firm on 14.01.2020. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.

31	**Case No.:8/1/80-ALC2/2019**	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 22.07.2019 followed by reminders on 04.10.2019 & 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days.

Case is deferred.

32	**Case No.: 44/1/80-ALC2/2019**	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00792/AM19/	RLA File :04/24/040/00266/AM19/	Lic.No/Date:0410165321 14.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to **ratify** the norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
87089900	Control Cables For Brake	1	39269099	Plastic Part	As per GN-4
		2	40169590	Rubber Part	As per GN-4
		3	73121010	Wire rope	Net to net basis
		4	73129000	Spiral	Net to net basis
		5	73261910	Metallic Part	As per GN-4

Note: The firm should import relevant items only.
RA concerned may take further necessary action as per the decision of NC.

33	**Case No.:12/2/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00805/AM19/	RLA File :05/24/040/00738/AM19/	Lic.No/Date:0510410085 28.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

34	**Case No.:3/2/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

35	**Case No.:1/4/80-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00016/AM20/	RLA File :03/95/040/00051/AM20/	Lic.No/Date:0310828571 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MeitY** for examination of the case on 31.10.2019 followed by a reminder on 26.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments. Case is deferred.			

36	**Case No.:2/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 22.07.2019 followed by reminders on 04.10.2019 & 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred			

37	**Case No.: 3/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 22.07.2019 followed by reminders on 04.10.2019 & 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

38	**Case No.:4/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 23.07.2019 followed by reminders on 04.10.2019 & 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days. Case is deferred.			

39	**Case No.:5/4/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 15.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

40	**Case No.:7/4/80-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 10.06.2019 followed by I.D. reminders on 22.07.2019, 05.11.2019 & 14.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

41	**Case No.:9/4/80-ALC2/2019**	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Deferred

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of the representative of **DHI**:

1. Detailed product designs showing the use/fitment of the proposed imports.
2. Manufacturing process spelling out the stages where the imports are being used.
3. For all the raw materials calculations for use and wastage.
4. Weight balance.
5. Certificate/statement/details that all the imports will be part of the exports.

Case is deferred.

42	**Case No.:12/4/80-ALC2/2019**	Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00027/AM20/	RLA File :04/24/040/00018/AM20/	Lic.No/Date:0410165526 30.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of **Consultant (Tech-1)** as under :

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
90213900	Acrylic Foldable Intraocular Lens	1	70151010	Hydrophilic Acrylic Blanks **of relevant specification**	Net to net
		2	90165090	Lens Injection Cartridges **of relevant specification**	Net to net
		3	84589990	Diamond Tool	1% of FoB value
		4	76072090	Aluminium Foil	As per packaging policy

RA concerned may take further necessary action as per the decision of NC.

43	**Case No.: 13/4/80-ALC2/2019**	Party Name: SRI RAM INDUSTRIES	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00028/AM20/	RLA File : 04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by reminders on 19.11.2019 & 16.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

44	**Case No.:14/4/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

45	**Case No.:15/4/80-ALC2/2019**	Party Name: CHIRAG UDYOG	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted the following comments submitted by Consultant (Tech 3): 1. Firm has replied that specific item of export will depend on the actual order. And as wastage will vary from product to product it is not possible to calculate input without specific Export Product and it quantity. Hence, the Committee decided to call the firm for **personal hearing**, to explain the case before the Committee in forthcoming Norms Committee meeting. Case is deferred.			

46	**Case No.: 16/4/80-ALC2/2019**	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per advice of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

47	**Case No.:21/4/80-ALC2/2019**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the recommendation of **Consultant (Tech-1)** has some shortfall in the import items. Therefore, the Committee advised the Consultant (Tech-1) to update their recommendation. Hence, the Committee decided to wait for the comments. Case is deferred.			

48	**Case No.:19/4/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

49	**Case No.:18/4/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

50	**Case No.:28/5/80-ALC2/2019**	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00066/AM20/	RLA File :31/83/040/00028/AM20/	Lic.No/Date:3110067433 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019 followed by reminders on 19.11.2019 & 16.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

51	**Case No.:29/5/80-ALC2/2019**	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00067/AM20/	RLA File :31/83/040/00027/AM20/	Lic.No/Date:3110067434 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019 followed by reminders on 19.11.2019 & 16.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

52	**Case No.:30/5/80-ALC2/2019**	Party Name: TIAGO CHEM	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 26.07.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

53	**Case No.:32/5/80-ALC2/2019**	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 13.08.2019 followed by reminders on 05.11.2019 & 14.01.2020. However, the representative of MSME informed that the hardcopy received from RA, Bangalore has erroneously sent the application of **M/s Rotzler Services** with the forwarding letter of **M/s Future Tech Engineering Pvt. Ltd.** Hence, the Committee decided to inform RA, Bangalore for submitting the hardcopy of firm's application. Case is deferred.			

54	**Case No.:33/5/80-ALC2/2019**	Party Name: GRAND PRIX ENGINEERING PVT. LTD.	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00071/AM20/	RLA File :05/23/040/00096/AM20/	Lic.No/Date:0510410791 03.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to **ratify** the norms as per written comments of **MSME** as under: 1. Quantity of import items at Sl. No. 1 to 4 & 7 to 10 may be allowed under GN-4. 2. Quantity of import items at Sl. No. 5, 6, 11 & 12 may be allowed as 1.03 Kgs/Kg on net content in the export product. RA concerned may take further necessary action as per the decision of NC.			

55	**Case No.:1/6/80-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 24.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

56	**Case No.:2/6/80-ALC2/2019**	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

57	**Case No.:4/6/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00075/AM20/	RLA File :04/24/040/00049/AM20/	Lic.No/Date:0410165680 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 30.07.2019 followed by reminders on 05.11.2019 & 15.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

58	**Case No.:5/6/80-ALC2/2019**	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00076/AM20/	RLA File :32/24/040/00017/AM20/	Lic.No/Date:3210078986 06.06.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments of **Consultant (Tech-3)** as under: 1. The import quantities, **which are components**, may be allowed **on net to net basis** as per **GN-4**. 2. The import quantities, **which are raw materials**, may be allowed with **net plus 2% wastage**. 3. Import item at Sl. No. 145 may be **deleted** as it is not part of export product. RA concerned may take further necessary action as per the decision of NC.			

59	**Case No.:6/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

60	**Case No.:7/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

61	**Case No.:10/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

62	**Case No.:12/6/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00083/AM20/	RLA File :05/24/040/00144/AM20/	Lic.No/Date:0510410880 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 31.07.2019 followed by reminders on 05.11.2019 & 14.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

63	**Case No.:13/6/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 14.08.2019 followed by a reminder on 26.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

64	**Case No.:16/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

65	**Case No.:17/6/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00088/AM20/	RLA File :05/23/040/00062/AM20/	Lic.No/Date:0510410932 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 03.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

66	**Case No.:18/6/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00089/AM20/	RLA File :05/23/040/00063/AM20/	Lic.No/Date:0510410933 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 03.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

67	**Case No.:21/6/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

68	**Case No.:1/8/80-ALC2/2019**	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 11.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

69	**Case No.:2/8/80-ALC2/2019**	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00114/AM20/	RLA File :09/24/040/00176/AM20/	Lic.No/Date:0910067755 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **Consultant (SKB)** for examination & comments. Case is deferred.			

70	**Case No.:7/8/80-ALC2/2019**	Party Name: MICRON SPECMA (INDIA) PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00119/AM20/	RLA File :33/24/040/00015/AM20/	Lic.No/Date:3310030562 08.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Panipat** and in this regard a letter was sent to the firm & **RA, Panipat** on 23.08.2019 followed by reminders on 06.11.2019 & 20.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

71	**Case No.:3/8/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 26.12.2019 for examination of the case. However, it was also noted that the firm informed vide email dated 30.01.2020 that they are revising drawing & designs of the export products as per customer requirement and requested to hold the fixation of norms for 4 weeks as to prepare revise application for amendment. Therefore, the Committee decided to wait for the requisite information from the firm. Case is deferred.			

72	**Case No.:5/8/80-ALC2/2019**	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00117/AM20/	RLA File :04/24/040/00067/AM20/	Lic.No/Date:0410165826 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 05.08.2019 followed by a reminder on 26.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

73	**Case No.:6/8/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00118/AM20/	RLA File :09/24/040/00199/AM20/	Lic.No/Date:0910067781 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019 followed by reminders on 19.11.2019 & 16.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

74	**Case No.:8/8/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00120/AM20/	RLA File :04/24/040/00068/AM20/	Lic.No/Date:0410165827 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

75	**Case No.: 9/8/80-ALC2/2019**	Party Name: ANSTECH	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 23.08.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

76	**Case No.: 10/8/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 26.12.2019 for examination of the case. However, it was also noted that the firm informed vide email dated 30.01.2020 that they are revising drawing & designs of the export products as per customer requirement and requested to hold the fixation of norms for 4 weeks as to prepare revise application for amendment. Therefore, the Committee decided to wait for the requisite information from the firm. Case is deferred.			

77	**Case No.:11/8/80-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00123/AM20/	RLA File :03/94/040/00303/AM20/	Lic.No/Date:0310830379 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** for examination of the case on 26.11.2019 followed by a reminder on 14.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

78	**Case No.:12/8/80-ALC2/2019**	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 23.08.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

79	**Case No.:13/8/80-ALC2/2019**	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00125/AM20/	RLA File :31/83/040/00064/AM20/	Lic.No/Date:3110067480 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 23.08.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

80	**Case No.:3/9/80-ALC2/2019**	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 14.10.2019 followed by reminders on 06.11.2019 & 08.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

81	**Case No.:1/10/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00139/AM20/	RLA File :34/24/040/00138/AM20/	Lic.No/Date:3410045343 06.08.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to **ratify** the norms as per written comments of **MSME** as under: 1. Relevant import of items at Sl. No. 1 to 12 may be allowed as per GN-4. 2. Relevant import of item at Sl. No. 13 may be allowed on net to net basis. 3. Relevant import of item at Sl. No. 14 may be allowed with 1.01kg/kg in export product. 4. Relevant import of items at Sl. No. 15 to 18 may be allowed with 1.05kg/kg in export product. RA concerned may take further necessary action as per the decision of NC.			

82	**Case No.:2/10/80-ALC2/2019**	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Chennai** and in this regard a letter was sent to the firm & **RA, Chennai** on 14.10.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

83	**Case No.:4/10/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00142/AM20/	RLA File :34/24/040/00145/AM20/	Lic.No/Date:3410045361 08.08.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to **ratify** the norms as per written comments of **MSME** as under: 1. Relevant import of items at Sl. No. 1, 4 to 8 and 11 may be allowed as per GN-4. 2. Relevant import of items at Sl. No. 2, 3, 9 may be allowed with 1.05kg/kg in export product. 3. Relevant import of item at Sl. No. 10 may be allowed with 1.01kg/kg in export product. RA concerned may take further necessary action as per the decision of NC.			

84	**Case No.:5/10/80-ALC2/2019**	Party Name: JKS ENGINEERING	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00143/AM20/	RLA File :32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Coimbatore** and in this regard a letter was sent to the firm & **RA, Coimbatore** on 16.10.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

85	**Case No.:6/10/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 11.10.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

86	**Case No.: 7/10/80-ALC2/2019**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

87	**Case No.:8/10/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00146/AM20/	RLA File :56/24/040/00012/AM20/	Lic.No/Date:5610005668 13.08.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/328/2018-TSW dated 28.01.2020 as under: 1. Import items at Sl. No. 1 and 2 shall be of relevant grade and thickness as contained/utilized in the export items. 2. Quantities of import items at Sl. No. 1 may be allowed as applied for i.e. 11850.3 Kgs at 1.05 Kgs/Kg content in export items at Sl. No. 1 to 3. 3. Quantity of import item at Sl. No. 2 may be allowed as 117900 Kgs as per SION C-1519. 4. Quantities of import items at Sl. No. 3 & 4 may be allowed as 3000 Nos, 6000 Nos respectively on net to net basis with accountability clause. 5. Quantity of import item at Sl. No. 5 may be allowed as 9300 Meters on net to net basis as claimed by the firm. RA concerned may take further necessary action as per the decision of NC.			

88	**Case No.:10/10/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:20/80-ALC2/2019 & 30.01.2020	**Status:**
	HQ File :01/80/050/00148/AM20/	RLA File :56/24/040/00013/AM20/	Lic.No/Date:5610005671 19.08.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/328/2018-TSW dated 28.01.2020 as under: 1. Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained/utilized in the export items. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 4870.68 Kgs & 4141.18 Kgs respectively aT 1.05 Kgs/Kg content in export items at Sl. No. 1 to 4. 3. Quantity of import item at Sl. No. 3 may be allowed as 104800 Kgs as per SION C-1519. 4. Quantities of import items at Sl. No. 4 to 6 may be allowed as 2500 Nos, 2500 Nos and 5000 Nos respectively on net to net basis with accountability clause. 5. Quantity of import item at Sl. No. 7 may be allowed as 10250 Meters on net to net basis as claimed by the firm. RA concerned may take further necessary action as per the decision of NC.			

89	**Case No.:11/10/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00149/AM20/	RLA File :05/23/040/00164/AM20/	Lic.No/Date:0510411553 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 21.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

90	**Case No.:12/10/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00150/AM20/	RLA File :03/94/040/00329/AM20/	Lic.No/Date:0310831081 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** for examination of the case on 09.12.2019. However, no comments have been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

91	**Case No.:13/10/80-ALC2/2019**	Party Name: CAPCO WATER SOLUTIONS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00151/AM20/	RLA File :03/94/040/00273/AM20/	Lic.No/Date:0310831168 22.08.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to **ratify** the norms as per written comments of **MSME** as under: 1. Relevant import of item at Sl. No. 1 may be allowed as 1.02 kg/kg in export product. 2. Relevant import of items at Sl. No. 2, 3, 4, 6 & 7 may be as 1.01 kg/kg in export product. 3. Relevant import of item at Sl. No. 5 may be allowed as 1.05kg/kg in export product. 4. Relevant import of item at Sl. No. 8 may be allowed as per GN4. RA concerned may take further necessary action as per the decision of NC.			

92	**Case No.:15/10/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00153/AM20/	RLA File :34/24/040/00164/AM20/	Lic.No/Date:3410045391 23.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 11.10.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

93	**Case No.:18/10/80-ALC2/2019**	Party Name: DECON INDIA PLASTICS PVT LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00156/AM20/	RLA File :31/83/040/00079/AM20/	Lic.No/Date:3110067515 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 11.10.2019 followed by reminders on 06.11.2019 & 16.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

94	**Case No.:19/10/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per advice of **MSME**: 1. Firm to submit step wise wastage. 2. Firm to provide information on per unit weight of export product with net weight of imported items. Case is deferred.			

95	**Case No.:20/10/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 26.12.2019 for examination of the case. However, the representative of **DPIIT** informed in the meeting that **DPIIT** did not receive the complete set of application. Therefore, the Committee decided to send again the complete set of application to **DPIIT** for examination of the case. Case is deferred.			

96	**Case No.:21/10/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00159/AM20/	RLA File :04/24/040/00091/AM20/	Lic.No/Date:0410166015 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 14.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

97	**Case No.:22/10/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00160/AM20/	RLA File :05/23/040/00208/AM20/	Lic.No/Date:0510411660 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 26.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

98	**Case No.:1/12/80-ALC2/2019**	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00173/AM20/	RLA File :07/24/040/00135/AM20/	Lic.No/Date:0710115448 18.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 26.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

99	**Case No.:2/12/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00174/AM20/	RLA File :34/24/040/00185/AM20/	Lic.No/Date:3410045459 19.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application is being forwarded to **DPIIT** for examination of the case. Case is deferred.			

100	**Case No.:3/12/80-ALC2/2019**	Party Name: FINE PAC STRUCTURES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00175/AM20/	RLA File :31/83/040/00088/AM20/	Lic.No/Date:3110067537 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 21.10.2019 followed by a reminder on 26.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments. Case is deferred.			

101	**Case No.: 4/12/80-ALC2/2019**	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00176/AM20/	RLA File :31/83/040/00008/AM20/	Lic.No/Date:3110067543 24.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

102	**Case No.:5/12/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

103	**Case No.:6/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

104	**Case No.:7/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

105	**Case No.:8/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00180/AM20/	RLA File :09/24/040/00336/AM20/	Lic.No/Date:0910068046 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

106	**Case No.:10/12/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00182/AM20/	RLA File :04/24/040/00105/AM20/	Lic.No/Date:0410166124 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 14.01.2020. However, no reply has been received from the firm, the Committee decided to wait for reply of the firm. Case is deferred.			

107	**Case No.:11/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00183/AM20/	RLA File :09/24/040/00345/AM20/	Lic.No/Date:0910068052 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

108	**Case No.:12/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00184/AM20/	RLA File :09/24/040/00344/AM20/	Lic.No/Date:0910068053 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

109	**Case No.:13/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00185/AM20/	RLA File :09/24/040/00346/AM20/	Lic.No/Date:0910068054 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

110	**Case No.:9/13/80-ALC2/2019**	Party Name: GENESIS PACKAGING PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00194/AM20/	RLA File :07/24/040/00152/AM20/	Lic.No/Date:0710115559 14.10.2019	For next meeting
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 01.11.2019 for examination of the case. However, Committee also noted that the case is already being considered in **Odd Sequenced NC-1 Meeting** and has been erroneously generated for this meeting. Therefore, the Committee decided to consider the case in other meeting only. Case to be considered in "Odd Sequenced" meeting.			

111	**Case No.:1/14/80-ALC2/2019**	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00197/AM20/	RLA File :05/24/040/00388/AM20/	Lic.No/Date:0510412156 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 19.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

112	**Case No.:2/14/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00198/AM20/	RLA File :05/24/040/00392/AM20/	Lic.No/Date:0510412157 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 31.12.2019 for examination of the case. However, the representative of **DPIIT** informed in meeting that the **case is under examination**. Hence, the Committee decided to wait for the comments. Case is deferred.			

113	**Case No.:3/14/80-ALC2/2019**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00199/AM20/	RLA File :05/23/040/00283/AM20/	Lic.No/Date:0510412171 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

114	**Case No.:4/14/80-ALC2/2019**	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00200/AM20/	RLA File :05/24/040/00403/AM20/	Lic.No/Date:0510412197 21.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 19.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

115	**Case No.:5/14/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00201/AM20/	RLA File :02/24/040/00100/AM20/	Lic.No/Date:0210209491 22.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Kolkata** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

116	**Case No.:6/14/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00202/AM20/	RLA File :02/24/040/00107/AM20/	Lic.No/Date:0210209503 23.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Kolkata** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

117	**Case No.:7/14/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00203/AM20/	RLA File :31/83/040/00096/AM20/	Lic.No/Date:3110067581 23.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

118	**Case No.:8/14/80-ALC2/2019**	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00204/AM20/	RLA File :05/23/040/00294/AM20/	Lic.No/Date:0510412270 25.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 17.01.2020. However, no reply has been received from the firm, the Committee decided to wait for reply of the firm. Case is deferred.			

119	**Case No.: 9/14/80-ALC2/2019**	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00205/AM20/	RLA File :02/24/040/00111/AM20/	Lic.No/Date:0210209515 28.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Kolkata** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

120	**Case No.:10/14/80-ALC2/2019**	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00206/AM20/	RLA File :07/24/040/00154/AM20/	Lic.No/Date:0710115616 28.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm and in this regard an email was sent on 29.11.2019 followed by reminders on 31.12.2019 & 27.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

121	**Case No.:11/14/80-ALC2/2019**	Party Name: FERRA AEROSPACE PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00207/AM20/	RLA File :07/24/040/00164/AM20/	Lic.No/Date:0710115617 29.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination & comments. Case is deferred.			

122	**Case No.:12/14/80-ALC2/2019**	Party Name: MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00208/AM20/	RLA File :07/24/040/00156/AM20/	Lic.No/Date:0710115619 29.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 16.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

123	**Case No.:1/16/80-ALC2/2019**	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00211/AM20/	RLA File :07/24/040/00170/AM20/	Lic.No/Date:0710115658 08.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Bangalore & the firm** for submitting the complete set of application. Case is deferred.			

124	**Case No.:2/16/80-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00212/AM20/	RLA File :03/95/040/00761/AM20/	Lic.No/Date:0310832682 08.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm and in this regard an email was sent on 01.01.2020. However, the Committee also noted that in Meeting 18/80 dated 02.01.2020, the minutes were erroneously updated as "copy of application was sent to MeitY on 18.12.2019 for examination of the case". Therefore, the Committee decided to **wait for** the complete set of application. Case is deferred.			

125	**Case No.:3/16/80-ALC2/2019**	Party Name: SAMIRI EQUIPMENTS & ENGINEERS PVT.LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00213/AM20/	RLA File :03/95/040/00758/AM20/	Lic.No/Date:0310832707 11.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

126	**Case No.:5/16/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00215/AM20/	RLA File :34/24/040/00242/AM20/	Lic.No/Date:3410045605 13.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Vadodara & the firm** for submitting the complete set of application. Case is deferred.			

127	**Case No.:4/16/80-ALC2/2019**	Party Name: BLISS ANAND PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00214/AM20/	RLA File :05/23/040/00311/AM20/	Lic.No/Date:0510412485 14.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

128	**Case No.:6/16/80-ALC2/2019**	Party Name: NUCON AEROSPACE PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00216/AM20/	RLA File :09/24/040/00409/AM20/	Lic.No/Date:0910068185 14.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

129	**Case No.:7/16/80-ALC2/2019**	Party Name: MATRIX CUTTING TOOLS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00217/AM20/	RLA File :05/24/040/00480/AM20/	Lic.No/Date:0510412508 15.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

130	**Case No.:8/16/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00218/AM20/	RLA File :09/24/040/00408/AM20/	Lic.No/Date:0910068192 18.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Hyderabad & the firm** for submitting the complete set of application. Case is deferred.			

131	**Case No.:9/16/80-ALC2/2019**	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00219/AM20/	RLA File :03/94/040/00644/AM20/	Lic.No/Date:0310832842 18.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

132	**Case No.:10/16/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00220/AM20/	RLA File :05/24/040/00462/AM20/	Lic.No/Date:0510412549 19.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

133	**Case No.:11/16/80-ALC2/2019**	Party Name: GRADUATE AGRO & MECHANICAL ENGINEERS	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00221/AM20/	RLA File :50/24/040/00013/AM20/	Lic.No/Date:5010002587 19.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and observed that the firm has asked for certain amendments after issuance of Advance Authorization. The Committee wanted to know as to whether the RA has made any amendments in the authorization or not and in this regard an email was sent to **RA, Nagpur** on 23.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the requisite information. Case is deferred.			

134	**Case No.:12/16/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00222/AM20/	RLA File :34/24/040/00249/AM20/	Lic.No/Date:3410045625 19.11.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to **ratify** the norms as per written comments of **MSME** as under: 1. Relevant import of items at Sl. No. 1 to 9 may be allowed as per GN-4. 2. Relevant import of item at Sl. No. 10 may be allowed on net to net basis. 3. Relevant import of item at Sl. No. 11 may be allowed with 1.01kg/kg in export product. 4. Relevant import of items at Sl. No. 12 to 15 may be allowed with 1.05kg/kg in export product. RA concerned may take further necessary action as per the decision of NC.			

135	**Case No.:13/16/80-ALC2/2019**	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00223/AM20/	RLA File :05/24/040/00479/AM20/	Lic.No/Date:0510412570 21.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

136	**Case No.:14/16/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00224/AM20/	RLA File :05/24/040/00490/AM20/	Lic.No/Date:0510412571 21.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 31.12.2019 for examination of the case. However, the representative of **DPIIT** informed in meeting that the **case is under examination**. Hence, the Committee decided to wait for the comments. Case is deferred.			

137	**Case No.:15/16/80-ALC2/2019**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00225/AM20/	RLA File :03/95/040/00808/AM20/	Lic.No/Date:0310832929 21.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm and in this regard an email was sent on 01.01.2020. However, the Committee also noted that in Meeting 18/80 dated 02.01.2020, the minutes were erroneously updated as "copy of application was sent to MSME on 09.12.2019 for examination of the case". Therefore, the Committee decided to **wait for** the complete set of application. Case is deferred.			

138	**Case No.:16/16/80-ALC2/2019**	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00226/AM20/	RLA File :04/24/040/00131/AM20/	Lic.No/Date:0410166294 21.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai** & the firm and in this regard an email was sent on 01.01.2020. However, the Committee also noted that in Meeting 18/80 dated 02.01.2020, the minutes were erroneously updated as "copy of application was sent to MSME on 18.12.2019 for examination of the case". Therefore, the Committee decided to **wait for** the complete set of application. Case is deferred.			

139	**Case No.: 17/16/80-ALC2/2019**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00227/AM20/	RLA File :05/23/040/00326/AM20/	Lic.No/Date:0510412636 25.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

140	**Case No.:18/16/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00228/AM20/	RLA File :05/24/040/00499/AM20/	Lic.No/Date:0510412651 26.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, New Delhi & the firm** for submitting the complete set of application. Case is deferred.			

141	**Case No.:19/16/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00229/AM20/	RLA File :31/83/040/00115/AM20/	Lic.No/Date:3110067611 26.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Pune & the firm** for submitting the complete set of application. Case is deferred.			

142	**Case No.:20/16/80-ALC2/2019**	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00230/AM20/	RLA File :03/95/040/00815/AM20/	Lic.No/Date:0310832991 26.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Mumbai & the firm** for submitting the complete set of application. Case is deferred.			

143	**Case No.:21/16/80-ALC2/2019**	Party Name: LOYAL EQUIPMENTS LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00231/AM20/	RLA File :08/24/040/00257/AM20/	Lic.No/Date:0810146666 28.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 21.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

144	**Case No.:22/16/80-ALC2/2019**	Party Name: ARIHANT INDUSTRIES	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00232/AM20/	RLA File :33/24/040/00026/AM20/	Lic.No/Date:3310030617 28.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Panipat** & the firm and in this regard an email was sent on 01.01.2020. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Panipat & the firm** for submitting the complete set of application. Case is deferred.			

145	**Case No.: 2/18/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00247/AM20/	RLA File :05/24/040/00489/AM20/	Lic.No/Date:0510412701 29.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

146	**Case No.:1/18/80-ALC2/2019**	Party Name: GLOBE HI-FABS LLP	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00246/AM20/	RLA File :05/23/040/00342/AM20/	Lic.No/Date:0510412842 10.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

147	**Case No.:5/18/80-ALC2/2019**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00250/AM20/	RLA File :04/24/040/00137/AM20/	Lic.No/Date:0410166342 10.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

148	**Case No.:6/18/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00251/AM20/	RLA File :04/24/040/00134/AM20/	Lic.No/Date:0410166344 10.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that an e-copy of application was sent to **Consultant (Tech-3)** on 15.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

149	**Case No.: 4/18/80-ALC2/2019**	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00249/AM20/	RLA File :03/95/040/00892/AM20/	Lic.No/Date:0310833334 11.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

150	**Case No.: 7/18/80-ALC2/2019**	Party Name: GAUPAD INDUSTRY	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00252/AM20/	RLA File :05/23/040/00329/AM20/	Lic.No/Date:0510412855 11.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

151	**Case No.:8/18/80-ALC2/2019**	Party Name: CRYSTAL INDUSTRIAL SYNDICATE PVT.LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00253/AM20/	RLA File :03/94/040/00752/AM20/	Lic.No/Date:0310833379 12.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 24.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

152	**Case No.:9/18/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00254/AM20/	RLA File :03/95/040/00887/AM20/	Lic.No/Date:0310833381 12.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

153	**Case No.: 10/18/80-ALC2/2019**	Party Name: TPI COMPOSITES INDIA LLP	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00255/AM20/	RLA File :04/24/040/00138/AM20/	Lic.No/Date:0410166360 13.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

154	**Case No.: 11/18/80-ALC2/2019**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00256/AM20/	RLA File :03/94/040/00760/AM20/	Lic.No/Date:0310833402 13.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination & comments. Case is deferred.			

155	**Case No.:12/18/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00257/AM20/	RLA File :05/24/040/00555/AM20/	Lic.No/Date:0510412920 16.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

156	**Case No.: 13/18/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00258/AM20/	RLA File :09/24/040/00455/AM20/	Lic.No/Date:0910068287 17.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 22.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

157	**Case No.:14/18/80-ALC2/2019**	Party Name: KELVION INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00259/AM20/	RLA File :03/94/040/00474/AM20/	Lic.No/Date:0310833455 17.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 22.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

158	**Case No.: 15/18/80-ALC2/2019**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00260/AM20/	RLA File :05/24/040/00559/AM20/	Lic.No/Date:0510412951 18.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of **Consultant (Tech-1)**: 1. Manufacturing process in details. 2. Wastage at each stage of manufacturing. 3. Detailed specification and size of import item at Sl. No. 1 & 2. 4. Justification for 12% wastage. Case is deferred.			

159	**Case No.: 16/18/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00261/AM20/	RLA File :05/24/040/00572/AM20/	Lic.No/Date:0510412958 18.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

160	**Case No.:17/18/80-ALC2/2019**	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00262/AM20/	RLA File :03/95/040/00919/AM20/	Lic.No/Date:0310833525 18.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

161	**Case No.:18/18/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00263/AM20/	RLA File :03/95/040/00907/AM20/	Lic.No/Date:0310833550 19.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

162	**Case No.:19/18/80-ALC2/2019**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00264/AM20/	RLA File :03/94/040/00773/AM20/	Lic.No/Date:0310833585 20.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of the representative of **DHI**: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

163	**Case No.:20/18/80-ALC2/2019**	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00265/AM20/	RLA File :03/95/040/00922/AM20/	Lic.No/Date:0310833627 23.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 17.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

164	**Case No.:1/20/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00283/AM20/	RLA File :31/83/040/00132/AM20/	Lic.No/Date:3110067650 07.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune & the firm**. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

165	**Case No.:2/20/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00284/AM20/	RLA File :09/24/040/00503/AM20/	Lic.No/Date:0910068346 08.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

166	**Case No.: 3/20/80-ALC2/2019**	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00285/AM20/	RLA File :07/24/040/00227/AM20/	Lic.No/Date:0710116010 09.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore & the firm**. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

167	**Case No.:4/20/80-ALC2/2019**	Party Name: FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00286/AM20/	RLA File :31/83/040/00134/AM20/	Lic.No/Date:3110067657 13.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune & the firm**. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

168	**Case No.:5/20/80-ALC2/2019**	Party Name: STEEL STRONG VALVES (I) PVT. LTD.	Meet No/Date: 20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00287/AM20/	RLA File :03/95/040/01007/AM20/	Lic.No/Date:0310834108 13.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

169	**Case No.: 7/20/80-ALC2/2019**	Party Name: ARIHANT INDUSTRIES	Meet No/Date: 20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00289/AM20/	RLA File :33/24/040/00031/AM20/	Lic.No/Date:3310030641 13.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Panipat & the firm**. Therefore, the Committee decided to request from **RA, Panipat** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

170	**Case No.:6/20/80-ALC2/2019**	Party Name: SULZER PUMPS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00288/AM20/	RLA File :03/95/040/01012/AM20/	Lic.No/Date:0310834142 14.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

171	**Case No.:9/20/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status*:**
	HQ File :01/80/050/00291/AM20/	RLA File :02/24/040/00159/AM20/	Lic.No/Date:0210209681 14.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Calcutta & the firm**. Therefore, the Committee decided to request from **RA, Calcutta** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

172	**Case No.:8/20/80-ALC2/2019**	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00290/AM20/	RLA File :03/95/040/00974/AM20/	Lic.No/Date:0310834155 15.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

173	**Case No.:10/20/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00292/AM20/	RLA File :03/94/040/00848/AM20/	Lic.No/Date:0310834274 17.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

174	**Case No.:11/20/80-ALC2/2019**	Party Name: ANSTECH	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00293/AM20/	RLA File :34/24/040/00313/AM20/	Lic.No/Date:3410045793 17.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara & the firm**. Therefore, the Committee decided to request from **RA, Vadodara** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

175	**Case No.:12/20/80-ALC2/2019**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2019 30.01.2020	**Status:**
	HQ File :01/80/050/00294/AM20/	RLA File :05/24/040/00664/AM20/	Lic.No/Date:0510413364 17.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 610

Case No. : **9/15/80-ALC2/2017**	**GODREJ & BOYCE MFG. CO. LTD**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0310815049 Dated 07.08.2017		
HQ. No.: 01/80/050/00263/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/94/040/00379/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. 03/80 dated 09.05.2018 on the recommendation of **DPIIT**. However, the firm vide letter dated 05.10.2018 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's reply was sent to **DPIIT** on 10.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 611

Case No. : **35/20/80-ALC2/2017**	**TINITA ENGINEERING PVT. LTD.**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0310818442 Dated 11.01.2018		
HQ. No.: 01/80/050/00399/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00851/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in M. No. 05/80 dated 06.06.2019 due to non-submission of reply of deficiency letter dated 15.01.2019. However, the firm furnished the reply vide email dated 25.07.2019 with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was forwarded to **DPIIT** on 10.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 612

Case No. : **6/13/80-ALC2/2017**	**BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD.**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 3410042477 Date: 30.08.2016		
HQ. No.: 01/80/050/00242/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 34/21/040/00306/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. **16/80-ALC2/2017 dated 14.11.2017** as per written comments of DHI I.D No. TSWB 3/80/2017 dated 29.11.2017. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that a deficiency letter seeking justification as raised by **DHI** was sent to the firm on 21.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply**.**

Case is deferred.

Sl. No. 613

Case No. : **64/11/80-ALC2/2018**	**IND-SPHINX PRECISION LTD**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 22/24/040/00048/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.**13/80-ALC2/2018 dated 22.01.2019** on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was forwarded to **MSME** for examination of the case on 26.12.2019 followed by an ID reminder on 10.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 614

Case No. : **52/25/80-ALC2/2016**	**EXCELLENT HI-CARE PRIVATE LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0410162359 Date: 07.10.2016		
HQ. No.: 01/80/050/00621/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00105/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of** deficiency letter as raised by DEIT vide letter No. 17 (20)/2017-IPHW dated 15.05.2017, 04.07.2017. However, the firm has requested for fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** for examination of the case on 09.10.2019 followed by ID reminders on 02.12.2019 & 20.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 615

Case No. : **16/16/80-ALC2/2016**	**VEE KAY VIKRAM & CO LLP**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0810136711 Date: 11.12.2015		
HQ. No.: 01/80/050/00391/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 08/24/040/00308/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017dated 19.12.2017 on the ground that the unit of measurement of** export & import items are different i.e. export items are in number and import items are in Kg. However, the firm has requested for fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation has been forwarded to **Consultant (Tech-1)** for examination of the case on 24.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 616

Case No. : **30/3/80-ALC2/2014**	**M/s VIJAY TANKS & VESSELS LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 3410039435 Date: 06.03.2014		
HQ. No.: 01/80/050/00041/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 34/24/040/00286/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.**21/80-ALC2/2014 dated 06.01.2015** as per written comments of DIPP vide Note No. 12/1/2015-TSW/22 dated 06.01.2015 and on firm's request case was again re-ratified based on written comments of DIPP vide Note No. 12/94/2015-TSW/13 dated 18.08.2015 in Meeting 10/16 dated 17.08.2015. However, the firm has again requested for reviewing the earlier decisions stating that few of the items have been mistakenly omitted in the revised norms.

In continuation to Meeting 18/80 dated 02.01.2020, the Committee reconsidered the case and noted that the file was physically sent to **DPIIT** on 31.12.2019 for examination of the case. However, no comments have been received. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 617

Case No. : **17/19/80-ALC2/2014**	**M/s IND-SPHINX PRECISION LTD.**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 22/24/040/00056/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **22/80-ALC2/2015 dated 02.02.2016** as per written comments of **MSME** vide ID Note No. 30 (199)/15-ME dated 30.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MSME** for examination of the case on 18.10.2019 followed by an ID reminder on 26.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.

Case is deferred.

Sl. No. 618

Case No. : **8/5/80-ALC2/2017**	**M/s OAM SAAI INTERNATIONAL INC.**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0510402055 Date: 24.03.2017		
HQ. No.: 01/80/050/00069/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00649/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017 dated 19.12.2017**on the ground that the export and import item are same.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MSME** for examination of the case on 09.10.2019 followed by an ID reminder on 10.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 619

Case No. : **7/2/80-ALC2/2014** M. No.: 20/80-ALC2/2019 dated 30.01.2020 Lic. No.: 0310771504 Date: 24.02.2014	**M/s TRANSASIA BIO MEDICALS LTD.**	**Status:**
HQ. No.: 01/80/050/00007/AM15 RLA No.: 03/95/040/00849/AM14	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80-ALC2/2015 **dated** 05.01.2016 as per the written comments of DEIT vide U. O. No.: W-27/17/2014-IPHW dated 08.12.2015. However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** for examination of the case on 09.10.2019 followed by an ID reminder on 20.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 620

Case No. : **19/23/80-ALC2/2015** M. No.: 20/80-ALC2/2019 dated 30.01.2020 Lic. No.: 0310799243 Date: 06.10.2015	**M/s STERLITE TECHNOLOGIES LTD.**	**Status:**
HQ. No.: 01/80/050/00432/AM16 RLA No.: 03/95/040/00427/AM16	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80-ALC2/2016 **dated 25.10.2016** due to non submission reply of deficiency letter dated 21.06.2016 (raised by DEIT). However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** for examination of the case on 07.10.2019 followed by an ID reminder on 20.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 621

Case No. 56/19/80-ALC2/2017 **Case No. 18/3/80-**ALC2/**2018** **Case No. 50/11/80-ALC2/2018** M. No.: 20/80-ALC2/2019 dated 30.01.2020 Lic. No. /date: 3110066941 dated 20.12.2017 Lic. No. /date: 3110067004 dated 15.03.2018 Lic. No. /date: 3110067175 dated 12.09.2018	**M/s AUTO COMP INDIA PVT. LTD.**	**Status:**
HQ. No. 01/80/050/00337/AM18 HQ. No. 01/80/050/00018/AM19 HQ. No .01/80/050/00241/AM19 RLA No. 31/83/040/00109/AM18 RLA No. 31/83/040/00166/AM18 RLA No.31/83/040/00090/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s AUTO COMP INDIA PVT. LTD.,** under Para 4.7 of HBP (Vol.-I) – reg.	**Deferred**
Decision: **i.)** **In respect of Lic. No. /date: 3110066941 Date: 20.12.2017** The Committee considered the case as per the agenda and noted that the case was rejected the norms by NC in its **4/80-ALC2/2018 dated 23.05.2018, 3/80-ALC2/2018 dated 09.05.2018 and** as import item description is not clear Advance Authorizations allowed only for specific import item. However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on		

	23.01.2020. The firm informed vide email dated 28.01.2020 that they will shortly furnished the reply of deficiency letter. Hence, the Committee decided to wait for the firm's reply.
ii.)	**In respect of Lic. No. /date: 3110067004 dated 15.03.2018** The Committee considered the case as per agenda and the case was ratified in meeting No. **3/80-ALC2/2018 dated 09.05.2018** on the recommendation of technical representatives of DHI, DIPP and MSME. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 23.01.2020. The firm informed vide email dated 28.01.2020 that they will shortly furnished the reply of deficiency letter. Hence, the Committee decided to wait for the firm's reply.
iii.)	**In respect of Lic. No. /date: 3110067175 dated 12.09.2018** The Committee considered the case as per agenda and the case was ratified in meeting No. **3/80-ALC2/2018 dated 09.05.2018** as per the written comments of DHI vide U. No. No. DES-I/AIPL/HIC-1-2018-HEI dated 20.12.2018. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 23.01.2020. The firm informed vide email dated 28.01.2020 that they will shortly furnished the reply of deficiency letter. Hence, the Committee decided to wait for the firm's reply.
Case is deferred.	

Sl. No. 622

Case No. : **13/16/80-ALC2/2017** M. No.: 20/80-ALC2/2019 dated 30.01.2020 Lic. No.: 0310815484 Date: 01.09.2017	**M/s LARSEN & TOUBRO LIMITED.**	**Status:**
HQ. No.: 01/80/050/00276/AM18/ RLA No.: 03/95/040/00052/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
Decision: The committee considered the case as per agenda and noted that the case was rejected in Meeting No. **6/80-ALC2/2018 dated** 11.07.2018 as the parts of the import items given (unit of measurement) in sets and each set consist of how many numbers and their composition is not known. However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 20.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Sl. No. 623

Case No. **13/5/80-ALC2/2017** Case No. **29/19/80-ALC2/2016** Case No. **8/14/80-ALC2/2018** M. No.: 20/80-ALC2/2019 dated 30.01.2020 Adv. Lic. No. 0510402202 dated 12.04.2017 Adv. Lic. No. 0510399661 dated 08.09.2016 Adv. Lic. No. 0510409022 dated 20.12.2018	**M/s SENIOR INDIA PRIVATE LIMITED**	**Status:**
HQ. No. 01/80/050/00074/AM18 HQ. No. 01/80/050/00424/AM17 HQ. No. 01/80/050/00324/AM19 RLA No. 05/24/040/00012/AM18 RLA No. 05/24/040/00288/AM17 RLA No. 05/24/040/00435/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s SENIOR INDIA PRIVATE LIMITED,** under Para 4.7 of HBP (Vol.-I) – reg.	**Deferred**

Decision: The Committee considered the case as per the agenda noted that the above three cases were approved by NC in Meeting No. 8/80 dated 18.07.2017, Meeting No. 22/80 dated 31.01.2017 and Meeting No. 06/80 dated 03.07.2019 as per the written comments of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017, written comments of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 and written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019 respectively. However, the firm has requested for re-viewing of ad-hoc norms. The Committee reconsidered the case and noted that firm's reply was sent to DPIIT on 30.01.2020. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. Case is deferred.

Sl. No. 624

Case No. : **24/17/80-ALC2/2014**	**M/s GEA BGR ENERGY SYSTEM INDIA LIMITED.**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0410159425 Date: 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00154/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **5/80-ALC2/2016 dated 08.06.2015** due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI). However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask the firm to furnish the complete set of application along with all relevant documents i.e. **ANF-4A** for examination of the case, as per the advice of representative of **DHI**. Case is deferred.		

Sl. No. 625

Case No. : **12/7/80-ALC2/2016**	**M/s HONDA TRADING CORPORATION INDIA PVT. LTD.**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/23/040/00053/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non submission reply of deficiency letter dated 26.04.2017 (raised by **DHI**). However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 20.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Sl. No. 626

Case No. : **37/19/80 ALC2/2017**	**M/s GODREJ & BOYCE MFG. CO. LTD.**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0310815644 dated 08.09.2017		
HQ. No.: 01/80/050/00318/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Approved**
RLA No.:03/94/040/00432/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **4/80-ALC2/2018 dated 23.05.2018** on the recommendation of technical representatives of DHI, DIPP and MSME. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case		

and decided to **revise** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/268/2018-TSW dated 28.01.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.

Sl. No. 627

Case No. : **17/31/80-ALC2/2010**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0910043002 Date: 06.08.2010		
HQ. No.: 01/80/050/00495/AM11	**Subject:** Request for fixation of ad-hoc norms	**Approved**
RLA No.: 09/24/040/00169/AM11		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 40/80 dated 22.03.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to **ratify** the ad-hoc norms on the recommendation of the representative of **DHI** by considering the firm's letter dated 29.01.2020 as under:

1. Quantity of import items at Sl. No. 1, 47, 48 & 52 may be allowed under GN-4 with nil wastage on weight & number terms.
2. Quantity of import items at Sl. No. 29, 45, 46 & 49 may be deleted as these are software.
3. Quantity of import item at Sl. No. 38 may be deleted as it is a kit.
4. Quantity of rest of the import items may be allowed **as applied as per Annexure-4** submitted by the firm vide letter dated 29.01.2020. (Copy Enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 628

Case No. : **17/33/80-ALC2/2010**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0910043468 dated 09.09.2010		
HQ. No.: 01/80/050/00573/AM11	**Subject:** Request for fixation of ad-hoc norms	**Approved**
RLA No.: 09/24/040/00223/AM11		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 19.04.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to **ratify** the ad-hoc norms on the recommendation of the representative of **DHI** by considering the firm's letter dated 29.01.2020 as under:

1. The description of export product may be amended as "**Steam Turbine, Generator (43 MW)".**
2. Quantity of import item at Sl. No. 8 may be deleted as it is a kit.
3. Quantity of import items at Sl. No. 29 & 38 may be allowed **under GN-4** with nil wastage on weight & number terms.
4. Quantity of import item at Sl. No. 46 may be deleted as these are software.
5. Quantity of rest of the import items may be allowed **as applied as per Annexure-2** submitted by the firm vide letter dated 29.01.2020. (Copy Enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 629

Case No. : **23/9/80ALC2/2012**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0910053032 dated 13.06.2012		
HQ. No.: 01/80/050/00203/AM13	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00136/AM13		

Decision: The Committee considered the case as per the agenda and noted that the case was withdrawn from the meeting owing to non receipt of comments from EPCG Division in Meeting No. 23/80 dated 16.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's reply was sent to DHI on 29.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 630

Case No. : **30/33/80-ALC2/2009**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0910039076 dated 27.08.2009		
HQ. No.: 01/80/050/00496/AM10	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.:09/24/040/00184/AM10		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non submission reply of the deficiency later as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. The complete set of application was again sent to **DHI** on 22.01.2020 for examination & comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 631

Case No. **: 1/33/85-ALC3/2008**	**M/s BOVING FOURESS LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0710061697 dated 15.12.2008		
HQ. No.: 01/85/050/00218/AM09	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 07/24/040/00524/AM09		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 13.04.2010 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 20.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 632

Case No. **2/17/80-ALC2/2017**	**M/s VEM TECHNOLOGIES PVT. LTD.**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00055/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non submission reply of deficiency letter dated 14.01.2019as raised by **DPIIT**.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 20.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 633

Case No. **47/14/80-ALC2/2014**	**M/s ALSTOM TRANSPORT INDIA LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. /date: 0710105249 dated 20.06.2014		
HQ. No.: 01/80/050/00368/AM15	**Subject:** Request for fixation of ad-hoc norms.	**Deferred**
RLA No.: 07/24/040/00092/AM15		

Decision: In continuation to Meeting No. 12/80 dated 09.10.2019, the Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI.

Thereafter, the firm represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:

"The Committee noted that a personal hearing was already given to the firm on 06.12.2018. In the personal hearing the firm informed the committee that it has taken various AA's for supply of 33 rail/tramway coaches. Further, firm stated that it ***has taken an additional license for supplementary material*** *required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the firm, admissibility and current status."*

In response to Norm Committee's e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that firm has obtained several license, which are pending for the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.

In this matter, the committee noted that the firm had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the firm as under:

"They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual

items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. "

The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:

"Decision: *The Committee heard the submission made by the firm and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the firm made in the AAs was rejected by the RA, as claimed by the firm and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting."*

This Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Hence, the Committee in its Meeting No. 10/80 dated 11.09.2019, asked the firm to furnish following information:

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

And also sought clarification from the PRC cell on 05.11.2019 regarding the export obligation of the eighth authorization if it would run concurrently with the export obligation of the first seven authorizations.

PRC in its meeting no. 23/AM20 dt. 03.12.2019, decided as follows:

"The committee reviewed the case and observed that request of the firm and minutes recorded in the earlier PRC decision were very clear. It reiterated that in view of the submission made by the firm, all the above 8 advance authorizations need to be clubbed for imports and exports purposes wherein export obligation of the 8th advance authorization no. 0710105249 dt. 20.06.2014 be treated as NIL as its EO is subsumed in the export obligation of the other 7 advance authorizations taken together. The firm shall

approach RA within 30 days from the date of uploading of the minutes of meeting for clubbing."

The Committee noted in its Meeting No. 18/80 dated 02.01.2020 that the firm's reply dated 06.11.2019 forwarded to DHI on 02.12.2019 for examination of the case and again it was asked to the firm to furnish following information:

1. Specific use of items imported under the eighth authorization vis-a-vis those imported under other seven authorizations.

The Committee considered the case and noted that the deficiency letter is being sent to the firm.

Case is deferred.

Sl. No. 634

Case No. **57/17/80-ALC2/2015**	**M/s BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 1710006165 Date: 27.08.2015		
HQ. No.: 01/80/050/00361/AM16	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00043/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 23/80 dated 16.02.2016 due to non submission reply of deficiency letter dated 02.02.2015 as raised by DEIT.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** for examination of the case on 09.10.2019 followed by ID reminders on 02.12.2019 & 21.01.2020. However, no comments have received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 635

Case No. **1/25/80-ALC2/2015**	**M/s UNITED DRILLING TOOLS LTD**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0510397442 Date: 29.01.2016		
HQ. No.: 01/80/050/00441/AM16/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00493/AM16/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non submission reply of deficiency letter dated 29.03.2016 as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of **Consultant (Tech-3):**

1. Complete set of application & copy of AA.
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and

indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Use of export product.

Case is deferred.

Sl. No. 636

Case No. **19/23/80-ALC2/2016**	**M/s AZAD ENGINEERING PRIVATE LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 0910064137 Date: 14.09.2016		
HQ. No.: 01/80/050/00522/AM17/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00295/AM17/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of DHI.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 20.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 637

Case No. **1/19/80-ALC2/2017**	**M/s DAGGER MASTER TOOL INDUSTRIES LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic No.: 0310817719 Date: 12.12.2017		
HQ File No.: 01/80/050/00282/AM18/	**Subject:** Request for fixation of ad-hoc norms	**Rejected**
RLA File No.: 03/94/040/00728/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.**4/80-ALC2/2018 dated 23.05.2018on the recommendation of representatives of DHI, DIPP & MSME.**

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's representation was forwarded to DHI on 02.12.2019. However, the representative of DHI informed in the meeting that the firm has not given any justification for reconsidering the earlier decision and hence the same may not be agreed. Therefore, Committee decided to reject the case.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 638

Case No. **29/48/80-ALC2/2007**	**M/s JANDIA ENGINEERING PRIVATE LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic No.: 3210035131 Date: 02.04.2007		
HQ File No: 01/80/050/00675/AM08/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No: 32/21/040/00328/AM07/		

Decision: The Committee considered the case as per the agenda and noted the decision of Meeting 10/80-ALC2/2009 dated 09.06.2009:

"The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC."

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the query letter as raised in Meeting No. 10/80 dated 11.09.2019 was sent to **RA, Coimbatore** on 07.10.2019 followed by reminders on 02.12.2019 & 20.01.2020. However, no information has been received yet. Hence, the Committee decided to wait for the requisite information.

Case is deferred.

Sl. No. 639

Case No. **37/19/80-ALC2/2014**	**M/s KAMAR INFRASTRUCTURE PVT LTD.**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No: 03/94/040/00449/AM15/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non submission reply of deficiency letter.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information.

Case is deferred.

Sl. No. 640

Case No. **53/23/80-ALC2/2016**	**M/s RADIANT HEAT EXCHANGER PVT.LTD**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No.: 3110066440 Date: 09.12.2016		
HQ. No.: 01/80/050/00556/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 31/83/040/00112/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 03/80 dated 09.05.2018 on the recommendation of Technical Representatives of DHI, DIPP and MSME.

However, the firm has requested for change in the sizes of CS plates and reduction in the import quantity.. The Committee reconsidered the case and decided to **revise** the sizes and reductions in import quantity as per written comments of **DPIIT** vide U. O. No.: P-47011/1/2020-TSW dated 28.01.2020 without any change in the wastage allowed. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 641

Case No. 3/10/80-ALC2/2017	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 0510402563 Date: 16.05.2017		
HQ. No.: 01/80/050/00213/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00043/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 08.10.2018.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 08.10.2018 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019 followed by a reminder on 20.01.2020, asked to submit the reply of deficiency letter dated 08.10.2018. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply**.**

Case is deferred.

Sl. No. 642

Case No. **8/23/80-ALC2/2015**	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 0510395884 Date: 12.10.2015		
HQ. No.: 01/80/050/00421/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00292/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06**/80-**ALC2/2016dated 21.06.2016 due to non submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 19.04.2016 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019 followed by a reminder on 20.01.2020, asked to submit the reply of deficiency letter dated 19.04.2016. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply**.**

Case is deferred.

Sl. No. 643

Case No. **14/12/80-ALC2/2017**	**M/s GOLD MOHUR PROFILES LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 0510403501 Date: 25.07.2017		
HQ. No.: 01/80/050/00228/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00156/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 12.10.2018 as raised by DIPP (Chemical).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 12.10.2018 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019 followed by a reminder on 20.01.2020, asked to submit the reply of deficiency letter dated 12.10.2018. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply**.**

Case is deferred.

Sl. No. 644

Case No. 1/8/80-ALC2/2018 M. No.: 20/80-ALC2/2019 dated 30.01.2020 Lic. No. 0510406690 Date: 30.05.2018	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:**
HQ. No.: 01/80/050/00124/AM19 RLA No.: 05/23/040/00089/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission reply of deficiency letter 11.02.2019 as raised by MeitY.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** for examination of the case on 05.11.2019 followed by a reminder on 20.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 645

Case No. 282/15/80-ALC2/2018 M. No.: 20/80-ALC2/2019 dated 30.01.2020 Lic. No 0510409144 Date: 01.01.2019	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:**
HQ. No.: 01/80/050/00624/AM19 RLA No.: 05/23/040/00395/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non submission of reply of deficiency letter dated 06.05.2019 as raised by MeitY.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** for examination of the case on 05.11.2019 followed by a reminder on 20.01.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 646

Case No. 13/12/80-ALC2/2018 M. No.: 20/80-ALC2/2019 dated 30.01.2020 Lic. No. /date 0510408160 Date: 22.10.2018	**M/s NIDEC INDIA PRIVATE LIMITED.**	**Status:**
HQ. No.: 01/80/050/00286/AM19 RLA No.: 05/24/040/00408/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission of reply of deficiency letter as raised by DPIIT.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 20.01.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 647

Case No. **19/19/80-ALC2/2016**	**L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 0310807493 Date: 31.08.2016		
HQ. No.: 01/80/050/00414/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00292/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **15/80-ALC2/2018** dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of the representative of **DHI**:

1. The final list of import items after all amendments. (there appears to be at least four amendments)
2. To submit calculation correlating the same with Dimensional Engineering Drawing with relevant dimensions highlighted.

Case is deferred.

Sl. No. 648

Case No. **33/20/80-ALC2/2017**	**AUTOCOMP CORPORATION PANSE PRIVATE LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 3110066981 Date: 13.02.2018		
HQ. No.: 01/80/050/00397/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00154/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **Consultant (Tech-3)** on 23.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

Sl. No. 649

Case No. **31/5/80-ALC2/2018**	**AUTOCOMP CORPORATION PANSE PRIVATE LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 3110067040 Date: 07.05.2018		
HQ. No.: 01/80/050/00080/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00011/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.19 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **Consultant (Tech-3)** on 23.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

Sl. No. 650

Case No. **30/5/80-ALC2/2018**	**AUTOCOMP CORPORATION PANSE PRIVATE LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 3110067039 Date: 07.05.2018		
HQ. No.: 01/80/050/00079/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00010/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis to Export product 22 and 24 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **Consultant (Tech-3)** on 23.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expediting the comments.

Case is deferred.

Sl. No. 651

Case No. **22/8/80-ALC2/2018**	**ULTRA ENGINEERS**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 3110067126 Date: 26.07.2018		
HQ. No.: 01/80/050/00145/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00063/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **14/80-ALC2/2018** dated 20.02.2019 on the recommendation of representative of DHI.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to **DHI** on 23.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 652

Case No. **68/2/80-ALC2/2016**	**MINDA SILCA ENGINEERING PRIVATE LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 0510397530 Date: 08.02.2016		
HQ. No.: 01/80/050/00071/AM17/	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00541/AM16/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **2/80-ALC2/2019** dated 24.04.2019 as per written comments of MSME.

However, the firm vide letter dated 07.11.2019 had requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was sent to **MSME** on 23.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 653

Case No.: **11/33/80-ALC2/2009**	**IDMC LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 3410025225 Date: 30.09.2009		
HQ. No.: 01/80/050/00477/AM10/	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 34/24/040/00104/AM10/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **4/80-ALC2/2010** dated 27.04.2010 due to non-submission of reply of deficiency letter as raised by DIPP.

However, the firm vide letter dated 16.09.2018, 08.11.2019 & 24.12.2019 has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the requisite information i.e. **list of items,** as asked by the representative of **DPIIT** in M. No. 18/80 dated 02.01.2020, is being forwarded to DPIIT.

Case is deferred.

Sl. No. 654

Case No.: **67/5/80-ALC2/2018**	**BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 0410164150 Date: 02.04.2018		
HQ. No.: 01/80/050/00116/AM19/	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00267/AM18/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm representation is being forwarded to **DHI** for examination of the case.

Case is deferred.

Sl. No. 655

Case No.: **21/14/80-ALC2/2016**	**VEE KAY VIKRAM & CO LLP**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 0810135377 Date: 27.05.2015		
HQ. No.: 01/80/050/00371/AM17/	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 08/24/040/00060/AM16/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **26/80-ALC2/2016** dated 28.03.2017 due to non-submission of reply of deficiency letter dated 27.12.2016 as raised by MSME.

However, the firm vide letter dated 17.09.2019 has requested for fixation of the ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MSME** on 22.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 656

Case No.: **44/19/80-ALC2/2017**	**LARSEN & TOUBRO LIMITED**	**Status:**
M. No.: 20/80-ALC2/2019 dated 30.01.2020		
Lic. No. 0310816114 Date: 04.10.2017		
HQ. No.: 01/80/050/00325/AM18/	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00365/AM18/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **4/80-ALC2/2018** dated 23.05.2018 on the recommendation of technical representatives of DHI, DIPP and MSME.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation is being forwarded to **DPIIT** for examination of the case.

Case is deferred.

File No.P-47011/285/2019-TSW

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30/01/2020

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29/80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s. Vijay Tanks & Vessels Ltd. AA No. 3410039435 Dated 06.03.2014.
Reference: - DGFT ID No.01/81/050/00041/AM15/DES-1 dated Nil

With reference to the above, the undersigned is directed to say as under:

1. This A.A. was ratified in NC meeting no, 21/80 dated 06.01.2015 .
2. The quantities of import items at Sl.No.1 to 8, 13, 14, 20 to 25 and 27 were subsequently modified in NC meeting No. 10/16 dated 17.08.2015. There was no change in the quantities of rest of the import items at Sl no. 9 to 12, 15 to 19 & 26 as ratified in NC meeting no, 21/80 dated 06.01.2015 .
3. Accordingly, as approved in the NC meeting No.21/80-ALC2/2014 dated 06.01.2015),import items at Sl.No.9 to 12, 15 to 19 and 26 may be allowed as under:

(i) Quantity of import items at Sl.No.9 to 12 may be allowed on net to net basis as claimed by the firm.

(ii) Quantities of import items at Sl.No.15 to 19 may be allowed as applied for i.e. 3.52MT, 11.8 MT, 6.102 MT, 7.2 MT and 7.2 MT respectively.

(iii) Quantity of import item at Sl.No.26 may be allowed as 1.028Kgs/Kg content in the export products as claimed by the firm.

Norms Committee may take a view.

31/01/2020

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/285/2019-TSW dated 31 .01.2020

File No.P-47011/268/2018-TSW

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30/01/2020

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20/20

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Godrej & Boyce Mfg. Co. Ltd. -(AA No.0310832178 dated 11.10.2019 and AA No.0310815644 dated 08.09.2017)

Reference: - DGFT ID No.01/80/050/191/AM20/DES-1/1618 Dated: 18.12.2019
DGFT ID No.01/80/050/318/AM18/DES-1/1638 Dated: 24.12.2019

With reference to the above, the undersigned is directed to say that :

Case.1:AA No.0310832178 dated 11.10.2019 (In Meeting 19/20)

"The export items falls under HS Code 9305 - Parts and Accessories of Military Weapon, Revolvers & Pistols etc" for which DPIIT is not concerned."

Case.2:AA No.0310815644 dated 08.09.2017

Instant AA may be ratified as under:

1. Net empty weighs of export items at Sl.No. 1 to 4 may be specified as 122.072 MT, 122.072 MT, 183.799 MT and 183.799 MT respectively.
2. Import items at Sl. No. 1 to 4 shall be of relevant grade and thickness as contained/utilized in the export items.
3. Quantity of import item at Sl.No.1 may be allowed as 174.393 MT as 1.05 Kgs/Kg content in the export items.
4. Quantity of import item at Sl.No.2 may be allowed as 4.787MT as 1.071Kgs/Kg content in the export items.
5. Quantity of import item at Sl.No.3 may be allowed as 115.058 MT as 1.83 Kgs/Kg content in the export items after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl.No.4 may be allowed as 0.351 MT as 1.05 Kgs/Kg content in the export item.
7. Quantity of import item at Sl.No.5 may be allowed as 60 Nos on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 20.29 MT.
8. Quantity of import item at Sl.No.6 may be allowed as 20 Nos on net to net basis Duty free weight of this item may be allowed as 2.95 Kgs.
9. Quantity of import item at Sl.No.7 may be allowed as 64 Nos on net to net basis. Duty free weight of this item may be allowed as 148.467 MT as 1.39 Kgs./kg. content in export items after taking 20% recovery from the scrap.
10. Quantity of import item at Sl.No.8 may be allowed as 16 Nos on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 8 Kgs.
11. Import items at Sl. No. 9,10 & 12 to 14 shall be of relevant grade and diameter as contained/utilized in the export items.
12. Quantity of import item at Sl.No.9 may be allowed as 2.124 MT as 1.04

28.01.2020

File No.P-47011/268/2018-TSW

626/20/80 (2)

Kgs./Kg.content in export items after taking 20% recovery from the scrap..

13. Quantity of import item at Sl.No.10 may be allowed as applied for i.e 20 Kgs. as 1.02 Kgs./kg. content in export items.
14. Quantity of import item at Sl.No.11 may be allowed as 4Nos (800 Kgs.) on net to net basis.
15. Quantity of import item at Sl.No.12 may be allowed as 70.17 Kgs. (4.92 Meters) inclusive of 2% wastage.
16. Quantity of import item at Sl.No.13 may be allowed as 11.05 Kgs. (0.80 Meters) inclusive of 2% wastage.
17. Quantity of import item at Sl.No.14 may be allowed as 202.074MT. (259124 Meters) inclusive of 2%wastage.
18. Quantity of import items at Sl.No.15 and 16 may be allowed as 2000Nos (10.539MT) and 278 Nos.(5.742 MT) respectively on net to net basis.
19. Quantities of import items at Sl.No.17 & 19 may be allowed as 3608 Kgs. each..
20. Quantities of import items at Sl.No.18 & 20 may be allowed as 19334 Kgs. & 15726 Kgs. respectively.

Norms Committee may take a view.

(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/268/2018-TSW dated 28.01.2020

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21/80

Annexure - 4

(5)

STATEMENT OF IMPORTS MADE FOR STERLITE PROJECT

I/L No.0910043002 Dt. 06.08.2010

Import list S No.	Description of Goods	Unit of Measure-ment	Lic Qty	Qty Imported	Repeat - % wastage/ GN-4
1	ROTOR FORGING	NOS	3	2	AA No. 0910037147 Dt 24.02.09, Sl No. 30 - GN-4 with nil wastage both in weight & number terms
12	AS, SS & CS ROUNDS	KGS	4000	980	AA No. 0910037147 Dt 24.02.2009, Sl No. 2 (3% wastage)
16	DEVA JOURNAL BEARINGS	NOS	40	19	GN-4
24	I/H CONVERTORS	NOS	8	5	GN-4
27	FERROSTAT PICKUP	NOS	12	12	GN-4
28	SOLENOID VALVES	NOS	16	16	GN-4
29	TSI MONITIORING RACK	NOS	2	2	GN-4
30	PROBE	NOS	18	18	GN-4
31	LVDT / CASE EXPANSION TRANSDUCER	NOS	2	2	GN-4
32	PROBE HOUSING ASSEMBLY	NOS	8	8	GN-4
33	DIFFERENTIAL EXPANSION PROBE	NOS	4	4	GN-4
34	EXTENSION CABLE	NOS	28	16	GN-4
35	PROXIMITOR	NOS	28	28	GN-4
36	PROXIMITOR HOUSING	NOS	14	14	GN-4
37	SEAL TITE FLEXIBLE CONDUIT	NOS	110	110	GN-4
38	CONNECTOR PROTECTOR KIT	NOS	2	2	GN-4
39	CONNECTOR PROTECTORS	NOS	2	2	GN-4
40	LOW PRESSURE CABLE SEAL	NOS	10	10	GN-4
41	JUNCTION BOX	NOS	4	4	GN-4
42	ADAPTOR	NOS	20	20	GN-4
43	CABLE SEAL	NOS	10	10	GN-4
45	RACK CONFIGURATION SOFTWARE	NOS	2	1	AA No. 0910058926 Dt 15.01.14, Sl No. 146, 147
46	DATA ACQUISITION SOFTWARE	NOS	2	1	GN-4 with nil wastage both in weight & number terms
47	FORGED RING	NOS	8	8	AA No. 0910037147 Dt 24.02.09, Sl No.17 - GN-4 with nil wastage both in weight & number terms
48	LP MOVING BLADES	NOS	246	90	AA No. 0910058926 Dt 15.01.14, Sl No. 148
49	OPERATOR DISPLAY SOFTWARE	NOS	2	2	AA No. 0910058926 Dt 15.01.2014, SL No. 168 or Sion C1647 - 5% wastage
50	CS PLATES	KGS	12000	12000	AA No. 0910037147 Dt 24.02.09, Sl No. 70 - GN-4 with nil wastage both in weight & number terms
52	TUBE SHEET FORGING	NOS	4	4	GN-4
55	WORM GEAR SET	SETS	8	6	GN-4
57	THRUST BEARING TORRINGTON	NOS	8	8	GN-4
58	CYL RLR BEARING	NOS	8	8	GN-4
62	INSULATION TROUGHS (TYPE X & Y)	NOS	128	128	Insulating material - CIF value restricted to 2% of FOB value.
63	GLASSOFLEX SHEETS	SQM	1000	990	
64	GLASSOFLEX TAPES	M1R	20000	20000	
65	FINE MICA GLASS TAPE	MTR	200000	126660	
66	POLYESTER GLASS TYPE	MTR	12000	12000	
67	SOFT GLASS MAT WITH ZINC NAPHTANATE	KGS	200	184.4	
69	POLYESTER FLEECE WITH GRAPHITE	MTR	2000	2000	
71	CONDUCTIVE POLYESTER FLEECE TAPE	MTR	40000	36000	
75	GENERATOR ROTOR FORGINGS	NOS	2	2	GN-4 with nil wastage both in weight & number terms
77	WEDGE PROFILES	KGS	2000	2000	AA No. 0910058926 Dt 15.01.2014, Sl No. 217 (2% wastage)
82	SILVER BEARING COPPER STRIPS	KGS	10000	4532	AA No. 0910037147 Dt 24.02.2009, Sl No. 64 (1% wastage)
83	TILTING PAD JOURNAL BEARING	NOS	16	16	GN-4

Note: There are total 84 items applied. Out of Which only 43 items are imported. Balance may be deleted.

BHEL R.O.D Lodhi Road New Delhi-3

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Annexure- 2

STATEMENT OF IMPORTS MADE FOR AA No. 0910043468, Dt. 09.09.2010

Sl No	Description	UOM	Lic Qty	Qty Imported	Repeat - % wastage/ GN-4
2	ADAPTOR	NOS	36	2	GN-4
3	AS & SS ROUNDS & PLATES OF DIFFERENT SIZES	KGS	4000	1068	AA No. 0910037050 Dt 12.02.09, Sl No. 2 (5% wastage)
4	AS/SS ROUNDS	KGS	1000	400	AA No. 0910037050 Dt 12.02.09, Sl No. 3 (5% wastage)
5	AXIAL DISPLACEMENT PROBE	NOS	6	4	GN-4
7	CONNECTION PROTECTOR	NOS	4	1	GN-4
8	CONNECTOR PROTECTOR KIT	NOS	4	1	AA No. 0910058926 Dt 15.01.14, Sl No. 139
13	BEARINGS	NOS	16	3	GN-4
16	EXTENSION CABLE	NOS	48	19	GN-4
18	FITTING / CABLE SHEET/CABLE SEAL TIGHT CONNECTOR	NOS	200	50	GN-4
23	GEAR BOX WITH TURNING GEAR	NOS	2	1	GN-4
24	GROUNDING BRUSH	NOS	2	2	GN-4
25	I/H CONVERTER	NOS	4	4	GN-4
27	JUNCTION BOXES	NOS	4	2	GN-4
28	KILARK CABLE CONNECTOR	NOS	12	8	GN-4
29	L P MOVING BLADES	NOS	90	45	AA No. 0910037147 Dt 24.02.09, Sl No 17 - GN-4 with nil wastage both in weight & number terms
31	LOW PRESSURE CABLE SEAL	NOS	12	4	GN-4
33	PROBE HOUSING ASSEMBLY	NOS	20	9	GN-4
35	PROXIMITOR	NOS	48	19	GN-4
36	PROXIMITOR HOUSING	NOS	24	11	GN-4
39	ROTOR FORGING	NOS	2	1	GN-4
41	SEAL TIGHT FLEXIBLE CONDUIT	NOS	6	3	GN-4
43	SOLENOID VALVE	NOS	40	38	GN-4
46	TSI MONITORING SYSTEM	NOS	2	1	GN-4
47	VIBRATION PROBE	NOS	16	11	GN-4
50	FINE MICA GLASS TAPE	MTR	200000	197600	Insulation material - total CIF value may be restricted to 2% FOB value
52	GLASSOFLEX SHEETS	SQM	400	400	
53	GLASSOFLEX TAPES	MTR	12000	10800	
56	INSULATION TROUGHS	NOS	112	45	
58	POLYESTER FLEECE WITH GRAPHITE	MTR	2000	2000	
59	POLYESTER FLEECE WITH SILICON CARBIDE	MTR	5000	5000	
61	RETAINING RINGS	NOS	4	4	GN-4
62	ROTOR FORGING	NOS	2	2	AA No. 0910037147 Dt 24.02.09, Sl No. 30 - GN-4 with nil wastage both in weight & number terms
71	3 WAY CHANGE OVER VALVE	NOS	2	1	GN-4
72	CS PIPES	KGS	10000	7353	AA No. 0910058926 Dt 15.01.14, Sl No. 190 (2% wastage)
76	TUBES SHEET FORGING	NOS	4	2	AA No. 0910037147 Dt 24.02.09, Sl No, 70 - GN-4 with nil wastage both in weight & number terms

Total 35 items imported out of out of 76 items. Rest may be deletee as not imported

BHEL R.O.D
Lodhi Road
New Delhi-3

File No.P-47011/1/2020-TSW

640
30/01/2020

Manual 32/640
20/20

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India

Ministry of Commerce & Industry

Department for Promotion of Industry & Internal Trade

(Technical Support Section)

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Subject: - M/s Radiant Heat Exchanger Pvt. Ltd. -A.A. No.3110066440 dated 09.12.2016
Reference: - DGFT ID No. 01/80/050/00556/AM17/ Dated: .10.2019

M/s Radiant Heat Exchanger Pvt. Ltd. have requested for amendment/correction in the sizes of CS Plates at Sl. No. 1, 2, 14, 15, 26 to 36, 50 to 56 and 70 to 75 of the list of import items and reduction in the quantities of these items without any change in the wastage norms as ratified in the Norms committee meeting No. 3/80 dated 09.05.2018.

Accordingly, sizes of CS Plates at Sl. No. 1, 2, 14, 15, 26 to 36, 50 to 56 and 70 to 75 of the list of import items may be amended and their quantities reduced as requested by the firm vide their letter dated 21.05.2019 without any change in the wastage norms as ratified in the Norms committee meeting No. 3/80 dated 09.05.2018 i.e as 1.05 Kgs./Kg content in the export items.

Norms Committee may take a view.

28.01.2020

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/1/2020-TSW dated 28 .01.2020